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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 139/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Invent Assets Securitisation & Reconstruction Pvt Ltd.
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Ashish C. Doshi	PCS	Petitioner	
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2.	CA (Pr.) Hiten Parikh	FCA	Respondent	
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(Signature of Ashish C. Doshi)
(Signature of Hiten Parikh)

ORDER

Learned PCS Mr. Ashish Doshi present for Financial Creditor/ Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Both sides submitted that the matter is under settlement. The learned FCA appearing for Respondent submitted that part payment is already been done to which the learned PCS appearing on behalf petitioner conceded the fact.

Hence, prayed for some time to finally settle the matter.

List the matter on 22.01.2018.

(Signature of Manorama Kumari)
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.